

The Ministry has also issued “Standard Guidelines on Single Use Plastic” with suggestions on different set of actions for State/UT Governments for minimisation of Single-use plastic.

#### **Issuance of notification for ban on RO**

1508. SHRI JOSE K. MANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the National Green Tribunal has been persistently demanding the immediate issuance of notification pertaining to the prohibition on the use of Reverse Osmosis (RO) systems which results in wastage of almost 80 per cent of the water;

(b) whether the NGT order issued in May this year mentions that wherever RO has to be permitted, the condition of recovery of water to the extent of more than 60 per cent is required; and

(c) whether the NGT has given the deadline of 31st December, 2019 for issue of notification by Government?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Hon’ble NGT in O.A. 134 of 2015 titled ‘Friends through its General Secretary *versus* Ministry of Water Resources’ *vide* its order dated 20.05.2019 has directed the Ministry of Environment, Forest and Climate Change to issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%.

(c) Hon’ble NGT *vide* their order dated 04.11.2019 has directed the Ministry of Environment, Forest and Climate Change to issue notification by 31.12.2019.

#### **Capacity building of CPSEs**

1509. SHRI MD. NADIMUL HAQUE: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the initiatives taken by Government over the last three years for capacity building of Central Public Sector Enterprises (CPSEs);

(b) the details of outstanding debt of CPSEs over the last three years, if any;

(c) whether Government has taken any steps for revival or restructuring of distressed CPSEs, if any; and

(d) if so, the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAKASH JAVADEKAR): (a) The Initiatives taken by the Department of Public Enterprises (DPE) for capacity building of CPSEs includes:

1. Professionalization of the Boards of CPSEs through filing up of vacant positions of Non-official Directors (NODs).
2. Monitoring of CAPEX of selected CPSEs and sending monthly report to PMO on regular basis.
3. Issue guidelines on personnel, and wage matters, performance improvement and evaluation, autonomy and financial delegation and corporate governance.
4. Conducted following trainings/workshops and orientation programmes during the last 3 years;

Years	Number of training programmes/ workshops/orientation programme	Number of officers/ employees of CPSEs and State Level Public Enterprises
2016-17	34	2009
2017-18	32	1584
2018-19	39	1815

(b) Based on the Public Enterprises Surveys, (2015-16, 2016-17 and 2017-18) laid in the Parliament in the respective years, the Total short term and long term loan of CPSEs as on 31.3.2016, 31.3.2017 and 31.3.2018 was ₹ 11, 71, 767.40, 12, 43, 187.87 and 14, 76, 798.80 crore respectively.

(c) and (d) DPE has issued Guidelines dated 29.10.2015 for “Streamlining the mechanism for revival and restructuring of sick/incipient sick and weak CPSEs”: General principles and mechanism of restructuring”. As per these guidelines, the administrative Ministries/Departments concerned are responsible for monitoring the performance of CPSEs functioning under them and taking timely measures for revival/restructuring of sick/loss making CPSEs on a case to case basis as per the principles outlined in DPE guidelines dated 29.10.2015.